

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5046

ANSWERED ON:25.04.2003

REGISTRATION OF MARRIAGE

ADHIR RANJAN CHOWDHURY;B.K. PARTHASARATHI;GADDAM GANGA REDDY;GANTA SRINIVASA RAO;GUNIPATI
RAMAIAH;SHYAMA SINGH

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government are actively considering to introduce a Central legislation for compulsory registration of marriages in the country and in order to check the growth of foreign nationals in the country; and

(b) if so, by when?

Answer

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a) and (b) Marriage falls under item 5 of List III- Concurrent List of Seventh Schedule to the Constitution of India. There is no general Central law governing all the communities in respect of compulsory registration of marriages. Some of the State Governments have, however, made laws for uniform compulsory registration of marriages. However, the National Population Policy, 2000 has set the target of compulsory registration of marriages by 2010.